

57. No. 33/2022

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 115
CP No. (IB)- 99/9/JPR/2021
Under Section 9 of IBC, 2016

In the matter of:

Mr. Naresh Paliwal, Prop. of M/s Manikaran Enterprises
...Operational Creditor

Versus

Miraj Hotels Pvt. Ltd. ... Corporate Debtor

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAGHU NAYYAR, TECHNICAL MEMBER

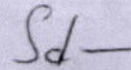
Present Through Video Conferencing: -

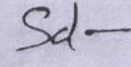
For the Operational Creditor : Akshita Koolwal, PCS

For the Corporate Debtor : None-appeared

ORDER

Heard Ms. Akshita Koolwal, PCS on behalf of Petitioner/ Operational Creditor who submits that matter has been settled and she has filed withdrawal application electronically and physically vide Diary No. 537/2022 dated 25.02.2022. Submissions Heard. The matter is dismissed as withdrawn and the IA is also disposed of accordingly.


(Deep Chandra Joshi)
Judicial Member


(Raghu Nayyar)
Technical Member

February 25, 2022
NK

